

SHRI RAJESH PILOT: Mr. Speaker, Sir, I want to repeat my answer again. Regarding the contracts which they have already undertaken, we want to inform the ports about their efficiency level and instructed the port authorities to monitor their work. We cannot do anything illegal. The contracts which have already been entered into cannot be cancelled, but their work can be monitored. The ports can be directed to be vigilant about their efficiency. For the present contracts, the solution is to monitor their work. As regards future, we have given assurance that companies will be blacklisted on the basis of reports, which may be obtained about their work.

SHRI V TULSIRAM: Mr. Speaker, Sir, hon. Shri Jha was saying that there were no shortcomings. But in his question he has stated that a lot of wrong things are being done there. What is right, we do not know...*(Interruptions)*.

SHRI BHAGWAT JHA AZAD: He will not understand it.

MR. SPEAKER: When you start speaking, only then he will understand.

[English]

Central Guidelines for Rehabilitation of Evictees of Irrigation Projects

*870 **SHRI BALASAHEB VIKHE PATIL:** Will the Minister of WATER RESOURCES be pleased to state:

(a) whether there is any proposal to enact a Central Law or issue guidelines for the rehabilitation of the families affected due to submergence of their land in reservoirs of irrigation projects;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI RAM NIWAS MIRDHA): (a) to (c) Irrigation projects are planned and implemented by State Governments and the rehabilitation

measures form part of their project implementation programmes. The adequacy of rehabilitation measures is examined while clearing the project.

[Translation]

SHRI BALASAHEB VIKHE PATIL: Mr. Speaker, Sir, the hon. Minister has not replied to my question. My question was:

[English]

"Whether there is any proposal to enact a Central Law or issue guidelines for the rehabilitation of the families affected due to submergence of their land in reservoirs of irrigation projects?"

[Translation]

He has stated that the Centre only clears the projects. The implementation of the projects is the responsibility of the State Governments. Many farmers are dependent on their pieces of land for their living and when the Government acquires their land, they become helpless and they are rendered jobless. The Government should sympathise with them. Many projects have been stalled because of them. Thousands of farmers are rendered landless and they should get land elsewhere as a part of the project. But the reality is that the Government acquires their land at very low prices. When irrigation facilities are provided in these areas, the price of the same land increase sharply and these farmers are unable to buy any piece of land with that meagre amount of compensation. The Government should issue directives to the State Governments in this regard. Such projects should include rehabilitation programmes as well. Some portion of land should be allotted to the farmers and they should also be given some money as compensation. However, otherwise it is alright, because it increases their income. I want to know as to how you will demonstrate your sympathy in this regard?

SHRI RAM NIWAS MIRDHA: Mr. Speaker, Sir, I have stated in my reply that

when a project is cleared, the proposed rehabilitation measures are examined and it is seen as to how the land is going to be acquired and how are they to be rehabilitated. It is fully ensured that the displaced persons are properly resettled and attention is paid to safeguard their interests. The Centre has issued directives in this regard from time to time so that they pay sympathetic consideration to it. I don't know if the hon. Member remembers it or not, but I want to inform him that the issue of Ban-Sagar project had come up in the House sometime back. Out of the total cost of Rs. 371 crores of the project, Rs. 182 crores were earmarked for rehabilitation purposes. Model villages are set up and land is distributed to the displaced persons. Efforts are made to provide them land in the irrigated areas. Thus the hon. Member's contention that attention is not paid is not justified.

SHRI BALASAHEB VIKHE PATIL: Mr. Speaker, Sir, I want to know as to how many states have framed Rehabilitation Acts and whether it has helped in accelerating the pace of progress of the irrigation projects? I am asking it, because Maharashtra Government had raised slogans, according to which rehabilitation programmes should precede the implementation of the project and as a result of which several projects have been held up. In how many states do we have this situation and whether in order to accelerate the pace of the work on various projects, a proposal of bringing the item of Water Resources under the Concurrent List is under the consideration of the Government?

SHRI RAM NIWAS MIRDHA: The said amendment in the Constitution is a separate matter. But so far as the assistance to the displaced persons is concerned, the Government of Maharashtra had enacted a law. But Maharashtra Government has not implemented it totally. There is a provision in that law that some portion of the irrigated land will have to be distributed to the displaced persons. But we have come

to know that there are certain difficulties in implementing this provision. No definite work has been done in this regard. We do not have any information whether any other State Government has enacted any such law or not?

SHRI ARVIND NETAM: Mr. Speaker, Sir, the hon. Minister has just now referred to the Ban Sagar Project. Is the hon. Minister aware that a condition to rehabilitate all the displaced persons is included in the project? The State Government had stated that land will be made available for rehabilitation, but Ban Sagar project is incomplete, because adequate land could not be made available for this purpose. I want to ask whether this information is correct?

SHRI RAM NIWAS MIRDHA: I had referred to Ban Sagar Project in order to show as to how much we spend on the rehabilitation work. I wanted to demonstrate in the House that half of the cost of the project is spent on rehabilitation. As regards the question asked by the hon. Member a separate notice has to be given for it. (*Interruptions*)

[*English*]

PROF. N.G. RANGA: Mr. Speaker, Sir, if there are two or three very important points involved in it, my hon. friend asked for guidelines and the Minister has satisfied the House by stating what guidelines they have already given to the State Governments, but then he said that the State Governments are free to do whatever they like and most of the State Governments are not properly reacting and responding. Therefore, what is it that the Government of India proposes to do to ensure the protection of the displaced kisans? Is it by passing a special legislation as is suggested by my hon. friend, or is it by any other means?

SHRI RAM NIWAS MIRDHA: Sir, it is not correct to say that the State Governments for being in direct touch with the

people and I don't think we can say that they are not concerned with what happens to the displaced persons. The Central Government has from time to time written to the State Governments, we have taken it up with them on a number of occasions, by letters, by circulars and by meetings that elaborate arrangements, proper arrangements, should be made. I have a list of things that they are expected to do.

PROF. N.G. RANGA: But their response is not satisfactory.

SHRI RAM NIWAS MIRDHA: If a particular response is not satisfactory, we can persuade them.

(Interruptions)

MR. SPEAKER: Next question—Shri Shankara Gowda

PROF. N.G. RANGA: Whether they are thinking of passing any legislation, Sir?

Model Railway Stations

*874 **SHRI CHINTAMANI JENA:** Will the Minister of RAILWAYS be pleased to state:

(a) the criteria adopted for selection of railway stations on different Railways to be developed as model stations;

(b) the plans, estimates and time frame for the development of the selected stations;

(c) the names of stations though recommended by respective Zones but not finally selected for such development and the reasons for their rejection; and

(d) whether there is any proposal to prepare a panel of stations for such development in the next phase and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) At least one sta-

tion on each Division of the Indian Railways has been selected to be developed as Model Station. These should be at suitable locations like Zonal Headquarters, Divisional Headquarters, State Capitals, District Headquarters, important Junction Stations and other places of specific importance.

(b) The plans and estimates are under preparation. It is proposed to gradually develop these stations in the Seventh Five Year Plan period

(c) 30 stations as shown in the statement given below could not be selected from overall considerations of comparative suitability and resources position

(d) There is no such proposal at present

STATEMENT

1. Harsud	16. Kolhapur
2. Dabra	17. Puri
3. Morena	18. Korba
4. Vidisha	19. Dhamtari
5. Sonagir	20. Ankleshwar
6. Datia	21. Ratlam
7. Bhind	22. Ujjain
8. Sagar	23. Mandsour
9. Satna	24. Nagda
10. Agra	25. Maksi
11. Bolpur	26. Shajapur
12. Asansol	27. Guna
13. Bhagalpur	28. Ashoknagar
14. Mughalsarai	29. Shamgarh
15. Barabanki	30. Beawar

MR. SPEAKER: The Question Hour is over

WRITTEN ANSWERS TO QUESTIONS

[English]

Airlink connecting Rajkot with Delhi via Udaipur/Ahmedabad/Vadodara

*860. **SHRI DIGVIJAY SINH:** Will the Minister of CIVIL AVIATION be pleased to state: